

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH

ITEM NO : 9

CP NO.155/ALD/2019,  
CA NO.210/2019

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : SHEO KUMAR AGARWAL VS. YASHWI MOTORS PVT. LTD.**

**SECTION: 241/242 OF COMPANIES ACT, 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPLICANT : SH. ABHISHEK MISHRA, PCS.**

**COUNSEL FOR BANK OF INDIA : SH. PRABODH KUMAR BAJPAI, ADV.**

**COUNSEL FOR OTHER RES. : SH. NESAR AHMAD ALONGWITH SH. ANIL KUMAR, PCS.**

**CP NO.155/ALD/2019, CA NO.210/2019**

The matter was taken up today through Video Conferencing at 12:50 PM.

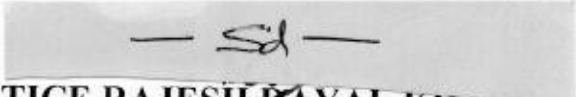
Heard Sh. Abhishek Mishra, PCS for the Applicant, Sh. Prabodh Kumar Bajpai, Advocate for Bank of India and Sh. Nesar Ahmad alongwith Sh. Anil Kumar, PCS for other respondents through video conferencing.

Vide last order of this Court dated 09.01.2020, the impleadment of the Banks was allowed and time was granted to them for filing reply, but till date no reply has been filed.

As a last opportunity, three weeks further time is granted for filing reply to the newly impleaded respondents, thereafer, a week time is granted to the applicant for filing rejoinder, if any.

**Accordingly, put up on 18<sup>th</sup> December, 2020 for arguments before the Regular Court/ through Video Conferencing.**

**Dated : 11.11.2020**

  
**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :  
Kavya Prakash Srivastava  
(Stenographer)*